

**GOVERNMENT OF INDIA
MINISTRY OF COAL
LOK SABHA
UNSTARRED QUESTION NO. 3200
TO BE ANSWERED ON 17.12.2015**

Bilateral Fuel Supply Agreements

3200. SHRI M. CHADRAKASI:

Will the Minister of COAL be pleased to state :

- (a) the details of Coal India Limited (CIL) and its subsidiaries bilateral Fuel Supply Agreements (FSAs) with Government agencies of Tamil Nadu for the distribution of coal to medium and small scale enterprises in the state; and
- (b) the procedure followed for the retail marketing and the factors that determine the cost of coal purchased by the private consumers?

ANSWER

MINISTER OF STATE (I/C) IN THE MINISTRY OF COAL, POWER AND NEW AND RENEWABLE ENERGY

(SHRI PIYUSH GOYAL)

(a):As per the information received from Coal India Limited (CIL), State Govt. of Tamil Nadu has not notified any agency for the year 2015-16 for distribution of coal to small and medium sector consumers. Hence, no Fuel Supply Agreement (FSA) was executed for Tamil Nadu.

(b): Under the New Coal Distribution Policy of 2007, the small and medium sector consumers whose requirement is less than 4200 tonnes per annum and are otherwise not having any access to purchase coal or conclude FSA for coal supply with coal companies can purchase coal through State Nominated Agency (SNA) of the respective State. Coal is supplied to SNA against FSA at fixed prices declared/notified by Coal India Limited as applicable to other consumers entering into FSA. The agency so notified is entitled to charge actual freight and upto 5% margin as service charge, over and above the basic price charged by the coal company, from their consumers.
